

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNITED FORTUNE INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UNITED FORTUNE INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	9 th December, 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17290MH2011PTC224736
5.	Address of the registered office and principal office (if any) of corporate debtor	Mint Market, Plot No.2, Gr Flor, Shop No.08, Sector No.09, Nerul (E), Navi Mumbai-400706
6.	Insolvency commencement date in respect of corporate debtor	17 th March, 2023
7.	Estimated date of closure of insolvency resolution process	12 th September, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Gopalakrishnan IBBI/IPA-002/IP-N00151/2017-18/10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai, Maharashtra ,400077 Email: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp.unitedfortune@gmail.com
11.	Last date for submission of claims	4 th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: NA	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **United Fortune International Private Limited** on 17th March, 2023.


The creditors of **United Fortune International Private Limited**, are hereby called upon to submit their claims with proof on or before 4th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22nd March, 2023

Place: Mumbai


S. Gopalakrishnan
Interim Resolution Professional
United Fortune International Private Limited

